

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No.404**  
**IB/402/ND/2022**

**IN THE MATTER OF:**

State Bank Of India (Through Resolution ... Applicant  
Professional Mr. Gian Chand Narang)

Versus

Mrs. SadhnaMahindru ... Respondent

**Order under Section 95(1).**

**Order delivered on 17.01.2023**

**Coram:**

**MR. P.S.N. PRASAD**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent : Mr. Abdul Wasih, Adv.

**ORDER**

Heard the submissions made by the Proxy-Counsel for the State Bank of India. As the Hon'ble Supreme Court of India is seized of the matter regarding vires relating to Section 95, 96, 97, 99 & 100. let this matter be posted on 28.02.2023.

**Sd/-**  
**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**

Mukesh

**Sd/-**  
**P.S.N. PRASAD**  
**MEMBER (JUDICIAL)**